

ITEM NO.36

COURT NO.10

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33352/2017  
(Arising out of impugned final judgment and order dated 03-05-2017  
in CRA No. 1823/2009 passed by the High Court Of M.p Principal Seat  
At Jabalpur)

KRISHNAKANT TAMRAKAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH Respondent(s)  
(IA No.123569/2017-CONDONATION OF DELAY IN FILING and IA  
No.123571/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
and IA No.123570/2017-EXEMPTION FROM FILING O.T.)

Date : 27-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Dr. Ajay Kumar, Adv.  
Mr. Mahendra Singh, Adv.  
Mr. Nandlal Kr. Mishra, Adv.  
Mr. Kaushal Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner.

Delay condoned.

The grievance of the petitioner is that he has  
been in custody for more than ten years. He has neither  
been granted bail nor his appeal is heard. It is stated  
that there is no likelihood of the appeal being heard  
before the High Court in the near future.

While we are not inclined to grant bail, we  
issue notice confined to the question as to how the  
situation can be remedied ensuring that the appeal is

heard within a reasonable time at the appellate forum.

Issue notice. Notice be also issued to the Convenor, National Mission for Justice Delivery and Legal Reforms i.e. the Secretary Justice - Union of India and also the Attorney General of India.

Shri Gopal Subramaniam, learned senior counsel who is present in the Court is requested to assist the Court as amicus.

List the matter on 7<sup>th</sup> December, 2017.

(MADHU BALA)  
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER